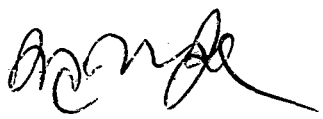


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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP. No. 125/196 199

Leetbe Dayal Sharma Versus Union of India and Others

Date of Order	Orders
15.7.96	<p>Mr.S.K.Jain, counsel for the applicant Mr.V.S.Gurjar, counsel for the respondents</p> <p>The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.</p> <p style="text-align: right;"> ( RATTAN PRAKASH ) MEMBER (J)</p>

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for V.S. Gurjar  
23/7/96

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